ITEM NO.17 COURT NO.1 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).37568/2026

[Arising out of impugned final judgment and order dated 10-07-2026 in WA No.1545/2024 passed by the High Court of Judicature at Allahabad]

HIGH COURT OF JUDICATURE AT ALLAHABAD Petitioner(s)

VERSUS

MANJU KUMARI & ANR. Respondent(s)

IA No. 328573/2026 - EXEMPTION FROM FILING O.T., IA No. 328572/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

Date : 03-11-2026 This matter was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Ravi Raghunath- 3190, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Having regard to the fact that the respondent no.1 – Judicial Officer has earned good service records from 2013 till 2019 and again from 2020-2021 onwards, that nothing adverse has been found against her, and also keeping in view the peculiar facts and circumstances of this case, we are not inclined to interfere with the impugned judgment of the High Court.

2. The Special Leave Petition is, accordingly, dismissed.

3. Pending applications, if any, also stand disposed of.

Signature Not Verified
Digitally signed by ARJUN BISHT
Date: 2026.11.03 16:36:41 IST
Reason:

(ARJUN BISHT) (PREETHI DILEEP KUMAR)
ASSTT. REGISTRAR-cum-PS DY. REGISTRAR